

Preliminary work on setting up Antarctic Study Centre at Goa has been completed.

7. *International Relations*.—Under the Commonwealth Assistance Programme Oceanographic survey was undertaken in the Carribbean Seas by utilising ORV Sagar Kanya.

A Protocol on the Comprehensive Measures for the Protection of An-

tartic Environment, including a prohibition on mining in Antarctica for fifty years was agreed to for which India made significant contribution.

Negotiations have been completed concerning the obligations to be fulfilled by Registered Pioneer Investors resulting in the waiver for India, of payment of a fixed annual fee of one million US Dollars from August, 1987 till the entry into force of the Convention on the Law of the Sea.

ANNEXURE

Sl. No.	Name of Schemes	<i>(Rupees in Lakhs)</i>		
		1988-89 (Plan and Non-Plan)	1989-90 (Plan and Non-Plan)	1990-91 (Plan and Non-Plan)
(1)	(2)	(3)	(4)	(5)
1.	Exploration and Assessment of Living and non-living resources (Research cruises of ORV Sagar Kanya and Sagar Sampada)	590	639	619
2.	Exploration of Polymetallic Nodules	347	640	542
3.	Coastal Zone and Islands	176.5	199	373
4.	Research, Development and specialised Manpower.	91	201	260
5.	Marine Instrumentation	7	5	77
6.	Antarctic Research	1148	1317	1246
7.	Infrastructure, Secretariat, Exhibition and Fairs etc.	1245	122	151
TOTAL		2448	3123	3271

[*Translation*]

Criteria for allocation of Essential Commodities to State

*496. SHRI BHAGWAN SHANKAR RAWAT: Will the PRIME MINISTER be pleased to state:

(a) the criteria for allocation of essential commodities to States;

(b) the quantity of each commodity allocated to States during the current year, State-wise; and

(c) the basis for giving concession in prices and the extent thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES AND PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED): (a) The Central Government supplies key essential commodities to the State Governments and

UT Administrations for the Public Distribution System (PDS) according to the following criteria of allocation:

- (i) The allocation of foodgrains (rice and wheat) is made, on a month to month basis, taking into account the demand from States/UTs., the stock position in the Central Pool, market availability, inter-se requirements of States/UTs and other related factors.
- (ii) Imported edible oil is allotted subject to availability of stocks with the Central Government.
- (iii) Allocation of Kerosene is generally made by providing a suitable growth over the allocation in the corresponding period of the previous year, the quantum of growth being dependent on the availability of foreign exchange for imports of kerosene.
- (iv) Allocation of levy sugar to the States/UTs is made on a uniform norm at 425 gram per capita monthly availability for

the projected population as on 1-10-1986. However, the Central Government has decided to allow 5% ad-hoc increase in the levy sugar allocation to all States/UTs. from the month of August, 1991 till December, 1991, after which the position will be reviewed.

PDS allocations are supplemental in nature, and are not intended to meet the total requirements of the States/UTs.

(b) A statement showing State-wise allocation of rice, wheat, imported edible oil, kerosene and levy sugar in 1991 upto August, 1991 for distribution through the PDS is attached.

(c) The Central Government incurs a substantial amount as subsidy in supplying foodgrains to the State Governments/UT Administrations at Central Issue Prices. Under a scheme for the population living in areas covered under the Integrated Tribal Development Project, foodgrains are distributed to the people living in those areas at further subsidised rates which are below the normal prices of the foodgrains distributed under PDS.

STATEMENT

Statewise Allocation of Wheat, Rice, Edible Oils, Kerosene and Sugar for 1991 distributed through PDS (Upto August, 1991)

(Figures in 000 tonnes)

<i>States/UTs.</i>	<i>Wheat</i>	<i>Rice</i>	<i>Sugar</i>	<i>Ed. Oils</i>	<i>Kerosene</i>
1	2	3	4	5	6
Andhra Pradesh	260.00	1578.00	202.25	3.86	382.35
Arunachal Pradesh	7.20	75.40	2.51	0.10	6.22
Assam	225.00	297.40	76.94	0.55	162.99
Bihar	378.00	71.00	267.67	2.50	309.40
Goa	31.00	35.00	4.00	1.20	17.46
Gujarat	685.00	203.00	129.55	7.20	514.45
Haryana	160.00	25.00	51.09	1.30	99.43
Himachal Pradesh	88.00	52.65	16.15	2.25	23.34
Jammu & Kashmir	160.00	293.50	23.07	1.30	42.55
Karnataka	340.00	389.00	142.15	4.26	290.47

1	2	3	4	5	6
Kerala	225.00	1160.00	95.62	3.45	173.04
Madhya Pradesh	350.00	185.00	200.25	4.50	252.70
Maharashtra	920.00	367.00	239.50	10.60	970.21
Manipur	24.00	59.00	5.55	0.40	13.54
Meghalaya	20.00	82.50	5.30	0.60	9.92
Mizoram	10.00	69.00	2.09	1.20	4.06
Nagaland	52.25	94.00	3.41	1.80	6.78
Orissa	231.00	195.00	99.14	2.92	101.69
Punjab	110.00	12.50	63.56	1.40	209.95
Rajasthan	665.00	26.60	135.31	1.74	173.41
Sikkim	4.80	37.00	1.32	0.40	4.67
Tamil Nadu	240.00	610.48	180.38	3.58	429.91
Tripura	20.00	115.80	8.01	0.40	13.79
Uttar Pradesh	560.90	225.00	423.41	4.00	597.97
West Bengal	760.00	539.00	207.10	6.60	487.96
Andaman & Nicobar	6.30	13.50	1.98	0.60	2.33
Chandigarh	19.20	4.80	2.98	0.20	13.53
Dadra & Nagar Haveli	1.60	4.50	0.41	0.18	1.87
Daman & Diu	1.20	4.15	0.31	0.27	1.96
Delhi	588.00	167.00	69.77	3.50	155.59
Lakshadweep	0.00	0.00	0.57	0.21	0.60
Pondicherry	6.00	17.00	3.20	0.40	9.49
TOTAL	7149.45	7008.78	2664.55	73.48	5483.62

[English]

Review of Licences Issued for Sugar Factories

*499. SHRI TARA CHAND
KHANDLWAL:

SHRI V. SREENIVASA
PRASAD:

Will the Minister of FOOD be pleased to state:

(a) whether the Union Government propose to review the licences issued during 1990-91 for setting up sugar factories;

(b) if so, the details thereof; and

(c) the corrective steps the Government propose to take in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD (SHRI TARUN GOGOI): (a) There is no such proposal at present for further review.

(b) and (c) Do not arise.

Supply of coconut oil to Kerala

*501. PROF. K. V. THOMAS: Will the PRIME MINISTER be pleased to state:

(a) whether any representation has been received from Kerala to supply coconut oil in lieu of imported vegetable oil; and

(b) if so, the decision of the Union Government thereon?